RAJYA SABHA

Thursday, the 10th May, 1962/the 20th Vaisakha, 1884 (SaJca)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair

ORAL ANSWERS TO QUESTIONS

SAINIK SCHOOL IN UTTAR PRADESH

- *395. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased io state:
- (a) whether there is any proposal for opening a Sainik School in Uttar Pradesh;
- (b) on what basis Sainik Schools are opened in a particular State;
- (c) what are the academic qualifications and age limits for gaining admission to these Schools; and
- (d) how is the admission made to these Sainik Schools?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. 'CHAVAN): (-a) There is no current proposal to open a Sainik School in U.P.

- (b) The initiative for opening a school in any State must come from State Government.
- (c) Boys within the age group 8-14 years who have V to IX standard of education are eligible to apply for admission.
- (d) Admissions are made on the results of competitive Entrance Examination held at various centres but on the basis of an all-India standard.
- SHRI M. P. BHARGAVA: May I know, Sir, how many Sainik Schools are there at present and the States in which they are located?
- SHRI D. R. CHAVAN: There are nine Schools at present, Sir, and they are located in various States.

SHRI M. P. BHARGAVA: Which are those States?

242 RS—1.

to Questions SHRI D. R. CHAVAN: Sir, one is at Satara.

SHRI V. K. KRISHNA MENON: Sir, this question relates only to U.P. About other States I would like to have notice.

SHRI M. P. BHARGAVA: Sir. I have not been able to follow what the hon. Minister has said

MR. CHAIRMAN: He says that your question was specifically about U.P. You have asked whether there is any proposal for opening a Sainik School in Uttar Pradesh. Now, you are extending it—how many Sainik Schools are there and where are they located and all that.

SHRI M. P. BHARGAVA: Sir, it is all a connected matter. I am not bringing in anything new.

SHRI V. M. CHORDIA: Sir, part (b) of the question says 'On what basis Sainik Schools are opened in a particular State'. So, the hon. Minister should answer that question about

MR. CHAIRMAN: On what basis are Sainik Schools started in different States? That is what he asks.

SHRI V. K. KRISHNA MENON: Sir, the initiative or the requirement for Sainik Schools must come from the States, because these Schools involve a heavy financial responsibility and also there is that responsibility far imparting education. Therefore, it is only when a State takes the initiative that we in the Government of India can consider it. But the initiative must come from the States.

SHRI M. P. BHARGAVA: May I know whether any (representation has been received from the State of Uttar Pradesh for establishing a Sainik School there?

SHRI V. K. KRISHNA MENON: No, Sir.

श्री विमलक्षार मन्नालालजी चौरडिया: क्या माननीय मंत्री महोदय बतायेंगे कि सैनिक

स्कूलों के लिये केन्द्रीय शासन के द्वारा क्या क्या सहायताएं दी जाती हैं ?

Oral Answers

SHRI V. K. KRISHNA MENON: The Defence Ministry is responsible for some of the staff and administration. They provide a certain number of scholarships for the children of Service people. Its control is under a Council where the Chief Ministers of the States, which have Sainik Schools, sit.

SHRI A. D. MANI: I would like to draw the attention of the hon. Minister to part (b) of the question, which states as follows:

"On what basis Sainik Schools are opened in a particular **State.**"

Does not mean—from his answers—that if a particular State asks for a Sainik School, it will automatically be granted without the other conditions being fulfilled?

SHRI V. K. KRISHNA MENON: No, Sir. It will depend on the various circumstances, Sir. The initiative must come from the States and then we have to see and examine whether it is possible or not and whether a sufficient number of students in that area will be coming forth, and Sainik Schools, Sir, are based on the conception that they must be all-India schools with certain all-India standards.

SHRI M. P. BHARGAVA: May I know, Sir, the financial arrangements as between the Centre and the States for opening these Schools?

SHRI V. K. KRISHNA MENON: Although it is another question, I will answer it, Sir. The States normally provide land, buildings and equipment, unless the Defence Ministry has any land for this purpose. They provide a large number of scholarships, through their various educational bodies, from their revenues. Of course, scholarships may be paid by the Central Government or by the State Governments or by anybody

else. The commitment of the States is in regard to the basic expenditure.

Jo Questions

SHRI N. M. LINGAM: May I know, Sit, the specified object with which the Schools are being opened all over the country?

SHRI V. K. KRISHNA MENON: Sir, the specified object is to prepare boys for the National Defence Academy by imparting public education to them.

SOME HON. MEMBERS: May we know, Sir . . .

MR. CHAIRMAN: That is all. Next question.

राष्ट्रीय कोयला विकास निगम के नाम हस्तांतरण विलेख का लिखा जाना

*३६६. श्री भगवत नारायण भागवः वया खान तथा इंधन मंत्री यह बताने की कृषा करेंगे कि क्या यह सच है कि राष्ट्रीय कोयला विकास निगम, जो १६५६ में स्थापित किया गया था और जिसको भूतपूर्व सरकारी कोयला खानों की सारी पूजी और ऋण आदि हस्तांतरित किये गये थे, के नाम अभी तक कोई नियमित हस्तांतरण विलेख नहीं लिखा गया है; यदि हां, तो इसका क्या कारण है ?

EXECUTION OF TRANSFER DEED INFAVOUR OF N.G.D.C.

*396. SHRI B. N. BHARGAVA: Will the Minister of MINES AND FUEL be pleased to state whether it is a fact that no regular transfer deed has yet been executed in favour of the National Coal Development Corporation which was set up in 1956 and to whom all capital and loans, etc., of the ex-State collieries were transferred; if so, what is the reason therefor?!

खान तथा ईंधन मंत्रालय में उपमंत्री (श्री ग्रार० एम० हजरनवीस): भूतपूर्व सरकारी कोयला खानों का स्वामित्व ग्रौर प्रबन्ध राष्ट्रीय कोयला विकास निगम को पहली ग्रक्तुबर, १६५६ को हस्तान्तरण